

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 11.05.2018.

PRESENT: 1. Hon'ble member (J) Shri Rajeswara Rao Vittanala,

CP/CA No	Purpose	Section	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB)No.51/BB/2 018	For admission	Sec 7 of I&B Code	M/s Oriental Bank of Commerce	V B Ravishankar & V R Vinay Kumar Advocates	M/s Associate Decor Limited	

SL. NAME (IN CAPITAL)  
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

1. ARUN SRI KUMAR  
(9886720984)


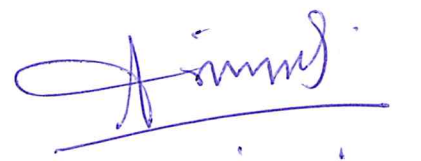
VARSHA SHIVANAGOWDA  
ADITYA PATEL  
for KEYSTONE PARTNERS

Respondent



1) V.B. Ravishanker  
(9845381166)  
K.S. Rajesh office  
9176067317

Petitioner

P.T.O.

1. Heard Shri V.B. Ravi Shankar, learned counsel for the petitioner and Shri Udaya Holla, the learned Senior counsel for the respondents.
2. Shri Udaya Holla, the learned counsel for the respondents, submits that the respondents are trying to settle the issue with the petitioner/financial creditor and has also filed an affidavit dated 11.05.2018 to substantiate for grant of sufficient time to settle the issue. Therefore, the learned counsel submits that instead of initiating CIRP, which would affect the interest of respondent company, requests sufficient time for the above purpose.
3. Shri V.B. Ravi Shanker, learned counsel for the petitioner seeks time to get instructions from his client on the affidavit dated 11.05.2018.
4. By considering the above facts and circumstances, post the case on 28.06.2018 for admission.



MEMBER (J)